

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 872 of 2019

Anant Priya Sen, s/o Sri Amarnath Sen, r/o Nag Mata Ashraya,
Near S.P. Residence, Khutabandh, P.O. & P.S.-Dumka, District-
Dumka (Jharkhand). **... Petitioner**

Versus

The State of Jharkhand & Ors.

... Opposite Parties

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Prem Pujari Roy, Advocate
For the State : Mr. Sachin Kumar, AAG-II

Order No.09/Dated: 10th September, 2021

This contempt case is primarily revolving around non-compliance of the direction issued in paragraph no.7 of the order dated 13.01.2017 passed in W.P.(S) No. 6479 of 2016 and batch cases.

2. The direction issued by the writ Court in paragraph no.7 of the order dated 13.01.2017 reads as under:

"7. Another prayer of the petitioners is, for payment of honorarium in terms of Resolution dated 15.09.2016. Though, Mr. Rajesh Kumar, the learned GP-V has stated that the duty discharged by the petitioners would not be similar to the work assigned to the Assistant Teachers appointed pursuant to the advertisements/notice, in view of lack of pleadings in the writ petition and reply in the counter-affidavit, I am of the opinion that this prayer of the petitioners would stand satisfied, if a direction is issued to the respondents to make payment to the petitioners in terms of Resolution dated 15.09.2016 if they are also discharging similar and identical duties as would be discharged by the new appointees. It would be really inconsistent with the rule of fair play in action, if the petitioners are also discharging similar duties still, are denied similar emoluments. Ordered accordingly."

3. It is not in dispute that the petitioner is being paid honorarium regularly at the previous rate.

4. Mr. Sachin Kumar, the learned AAG-II states that since the matter involves policy decision the records would require sanction from various departments and approval by the Cabinet

and, therefore, some more time is required to comply with the order of the writ Court.

5. In view of the aforesaid stand taken by the contemnor(s), proceedings in this contempt case are closed.

6. It is expected that the State would come up with new rules for the model schools within next three months.

Sd/-
(Shree Chandrashekhar,J.)

RKM

